IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 3
IA No. 3341/ND/2021
IB-475/(ND)/2018

IN THE MATTER OF:

Mrs. Renu Kumar ....**Applicant**

Vs.

Solutions Business Center Pvt. Ltd. ....**Respondent**

Order under Section 7 of IBC.

Order delivered on 04.08.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant	:
For the Liquidator	: Ms. Niki Kantawala Ms. Sayli Petiwale
For the Respondent	:

ORDER

IA No. 3341/ND/2021:

Application filed by liquidator in pursuance of the order passed on 17th May 2021 wherein observation was made that Ex.-Director of the Corporate Debtor had indulged into forgery and accordingly, the RP/liquidator was directed to take appropriate steps to initiate proceedings against forgery. In compliance of the said order this application is filed by the liquidator seeking directions to initiate proceedings under Section 191, 195 and other relevant provisions of Indian Penal Code for which appropriate direction under Section 340(1) (b to e) are required to be passed to enable the applicant to trigger the criminal proceedings against the respondent.

The findings are already recorded in the order dated 17th May 2021 by this Bench with respect to 340(1) (a). Learned Counsel states that order to act under Section 340 (1) (b to e) may be passed so that liquidator can initiate and take ahead the proceedings required as directed in the order dated 17th May 2021. We direct that the liquidator is permitted to file the complaint and take further steps as required under the provisions of Section 340 of Cr.P.C. Application is allowed and disposed of in terms of above order.

Sd/-	**Sd/-**
SUMITA PURKAYASTHA	**DR. DEEPTI MUKESH**
MEMBER (T)	**MEMBER (J)**

Vaishali – 04.08.2021